

ITEM NO.1

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1022/1989

ALL INDIA JUDGES ASSOCIATION & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(ONLY IAs 89450/2021, 88976/2021, 89454/2021, 95000/2021, 93974 OF 2019, 121642 OF 2018, 246 OF 2009 AND 249 OF 2009)

WITH

Diary No(s). 2656/2020 (IX)

( FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 13908/2021)

Date : 01-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

*Amicus Curiae*

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I.A. Nos. 89450/2021, 88976/2021 and 89454/2021

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IA No. 93974/19

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Delhi HC

IA No. 249/09

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D NO.2656/2020

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UPON hearing the counsel the Court made the following

O R D E R

We are informed that Mr. ATM Sampath, learned counsel, who was acting as *Amicus Curiae* in this matter, died. Mr. Sidharth Bhatnagar, learned senior counsel will be the *Amicus Curiae* in this matter hereinafter.

The Registry is directed to supply all the papers connected to this matter forthwith to Mr. Sidharth Bhatnagar, learned *Amicus Curiae*.

I.A. Nos. 89450/2021, 88976/2021 and 89454/2021 were filed by the Delhi High Court and Judicial officers from Delhi seeking modification of an order passed by this Court imposing a condition that a minimum experience of five years as Civil Judge (Sr.



Division) is required for appointment as District Judge through limited competitive examination.

List the applications on 11<sup>th</sup> January, 2022.

A copy of the IAs be served on the Advocate-on-Records for the States / UTs / High Courts through mail.

I.A. No. 13908/2021 in Diary No(s). 2656/2020

Mr. Uday B. Dubey, learned counsel appearing for the respondent seeks permission to withdraw the application.

Permission granted.

I.A. No. 13908/2021 is dismissed as withdrawn.

I.A. No. 88/2021 in Diary No(s). 2656/2020

I.A. No. 88/2021 (Application for transposition of parties) is allowed.

Issue notice to the High Court of Bombay, returnable in four weeks.

(MEENAKSHI KOHLI)  
ASTT. REGISTRAR-cum-PS

(ANAND PRAKASH)  
BRANCH OFFICER